The Andhra Pradesh Public Premises Eviction of Un-Authorised Occupants
(Amendment) Act, 1986

Act 15 of 1986

Keyword(s):
Board, Company, Estate Officer, Premises, Public Premises, Unauthorised Occupation
THE ANDHRA PRADESH PUBLIC PREMISES
EVICATION OF UN-AUTHORISED OCCUPANTS
AMENDMENT ACT, 1986*

ACT No. 15 OF 1986.

[26th June, 1986]

An Act further to amend the Andhra Pradesh Public Premises (Eviction of Un-authorised Occupants) Act, 1968.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Andhra Pradesh Public Premises (Eviction of Unauthorised Occupants) Amendment Act, 1986.

2. In the Andhra Pradesh Public Premises (Eviction of Unauthorised Occupants) Act, 1968 (hereinafter referred to as the principal Act, in section—2,

(i) clause (a) shall be re-lettered as clause (aa) and before the clause as so re-lettered, the following clause shall be inserted, namely:—

“(a) ‘corporate authority’ means,—
(i) any local authority;
(ii) any company or corporation referred to in clause (d)”.

(ii) for clause (d), the following clause shall be substituted, namely:—

“(d) ‘Public Premises’ means any premises belonging to, or taken on lease or requisitioned by, or on behalf of the Government; and includes any premises belonging to, or taken on lease by, or on behalf of—

(i) any local authority;
(ii) any company as defined in section 3 of the Companies Act, 1956, in which not less than fifty-one per cent of the paid up share capital is held by the Government; and

(iii) any corporation (not being a company as defined in section 3 of the Companies Act, 1956 or a local authority established) by or under a Central Act or a State Act and owned or controlled by the Government;”;

(iii) In clause (c), for the words “any building or part of a building”, the words “any land or building or any part thereof” shall be substituted;

(iv) in sub-clause (ii) of clause (g), after the words “by the Government”, the words “or the corporate authority” shall be inserted.

3. In clause (a) of section 3 of the principal Act, after the words “Gazetted Officers of Government”, the words “or officers of equivalent rank of the corporate authority” shall be inserted.

4. In sub-section (2) of section 6 of the principal Act, after the words “due to the Government”, the words “or the corporate authority” shall be inserted.

5. For section 11 of the principal Act, the following section shall be substituted, namely :

11. No court shall have jurisdiction to entertain any suit or proceeding in respect of, the eviction of any person who is in unauthorised occupation of any public premises or, the recovery of the arrears of rent payable under sub-section (1) of section 7 or the damages payable under sub-section (2) of that section or the costs awarded to the Government or the corporate authority under sub-section (5) of section 9 or any portion of such rent, damages or costs.”

6. In sub-section (2) of section 14 of the principal Act, after the words “due to the Government” the words “or the corporate authority” shall be inserted.
7. In section 15 of the principal Act, after the words "awarded to the Government", the words "or the corporate authority" shall be inserted.

8. In section 16 of the principal Act, after the words "against the Government", the words "or the corporate authority" shall be inserted.